

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1806 of 1995

(8)

New Delhi, dated the 18th March, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Sudarshan Kumar,
Ex-Asstt. Director,
Dept. of Tourism, Govt. of India,
R/o 207, Sector-V, R.K.Puram,
New Delhi-110022. APPLICANT

(By Advocate: Shri S.D. Kinra)

VERSUS

1. Union of India through
the Secretary (Tourism),
Ministry of Tourism,
Transport Bhawan,
1, Parliament St.,
New Delhi-110001.
2. The Director General (Tourism),
Dept. of Tourism,
1, Parliament St.,
Transport Bhawan,
New Delhi-110001.
3. The Central Vigilance Commissioner,
Central Vigilance Commission,
Jam Nagar House,
Akbar Road,
New Delhi-110011. RESPONDENTS

(By Advocate: Ms. P.K. Gupta)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

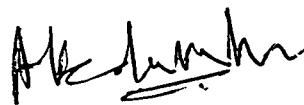
We have heard Shri S.D. Kinra for the
applicant and Ms. P.K. Gupta for the
respondents.

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(9)

2. Shri Kinra states at the bar that the applicant would be satisfied if a direction is issued to the Respondents to complete the Departmental Proceedings within a specified period and release such retiral benefits as are admissible to him immediately thereafter.

3. This O.A. is disposed of with a direction to the Respondents to complete the Departmental Proceedings, ^{in which the applicant will be paid,"} within three months from the date of receipt of a copy of this judgment and thereupon release the applicant's retiral benefits admissible to him immediately thereafter, in accordance with rules. In the event that any grievance still survives it will be open to the applicant to agitate the same in accordance with the law if so advised. No costs.



(DR. A. VEDAVALLI)
Member (J)


(S.R. ADIGE)
Member (A)

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